

Technology provided to private companies by BSNL/MTNL

†599. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether private telecom companies operating in the country are provided transponder/technology through MTNL and BSNL;

(b) if so, the reasons that their own mobile phone services are not working properly in the rural areas of the country whereas the private mobile operators are making profits using the technology of the said State companies; and

(c) whether it is a fact that State operated mobile services are hampered with a view to extend profits to private-operated mobile services?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) have reported that they are not providing transponder/technology to private telecom companies.

(b) Does not arise in view of (a) above.

(c) No, Sir.

Time-limit for delivery of speed post

†600. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any time-limit has been fixed for Speed Post to be delivered from one location to its destination in the country;

(b) if so, whether different time-limits have been fixed for Speed Post to be delivered to its destination in rural areas and metropolitan cities in the country;

(c) if so, whether there is any provision to ascertain the responsibility for Speed Post not being delivered to its destination on time; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) and (b) Yes, Sir. The Department has fixed norms for delivery of Speed Post articles within the City (local), within the same State, between the Metro Cities, between the State capitals and the rest of country. These details have been included in the Department's Citizen's Charter and are available at www.indiapost.gov.in/Citizen_Charter.aspx.

† Original notice of the question was received in Hindi.

(c) Yes, Sir. The performance of Speed Post from booking to delivery is closely monitored. However, in case it is found that Speed Post article has not been delivered or delayed due to dereliction of duty by any erring officials, responsibility is fixed and punitive action is taken against the officials at fault as per the prescribed rules apart from refund of Speed Post charges.

(d) Does not arise in view of (c) above.

Unclaimed money lying in post offices

601. SHRI MD. NADIMUL HAQUE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the steps taken by the Ministry to return the unclaimed money lying in Post Offices under various schemes to their actual owners; and

(b) whether complaints have been received regarding embezzlement of such unclaimed money by Post Office officials, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) The following steps have been taken:

- (i) When an account becomes inoperative (lying inactive for 3 continuous financial years) notice is issued to the customer while deducting the stipulated fee, to reactivate his silent account.
- (ii) Instructions are issued to the Postal Circles while allotting financial targets to take special efforts to revive the silent accounts.

(b) No, Sir.

Survey of TRAI on call drops

602. SHRI C. M. RAMESH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that as per survey conducted by TRAI between 3 May and 6 May, 2016, nearly all operators in the NCT of Delhi had call drops beyond the stipulated benchmark of two per cent of all calls;

(b) if so, whether Government would bring this to the notice of the Supreme Court since operators are taking shelter under the order of the Supreme Court; and

(c) the findings of TRAI on call drops relating to other cities?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) and (b) No, survey was conducted by TRAI. However,